

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

111.I.A. 2430/2023  
IN  
C.P.(IB)-935(MB)/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **31.01.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company  
Limited

V/s.

Smaaash Entertainment Private Limited

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 2430/2023**

1. Adv. Gaurav Joshi for the Applicant, Adv. Shadab S. Jan for the R-2, Adv. Aman Kacheria (VC) for the R-1 are present.
2. Pursuant to order dated 15.12.2023, R-2 has filed compliance affidavit which is under scrutiny. However, hard copy has been tendered in the court today. Looking at the affidavit, it is revealed that all the information sought by this bench vide order dated 15.12.2023 is with Fun Gateway Arena Pvt. Ltd. (IT Department).
3. Ld. Counsel for the R-2 further tendered e-form DIR -12 filed with MCA, according to which R-2 has ceased to be director of the Company with effect from 18.12.2023 and e-form has been filed on 03.01.2024 i.e. after the passing of the order dated 15.12.2023. In view of the said

affidavit, counsel for the Applicant seeks consequential amendment in the application. Liberty is granted.

4. Let the same be done within two weeks. List this matter on **29.02.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)